

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Supertech Township Project Limited] RELEVANT PARTICULARS		
1.	Name of corporate debtor	Supertech Township Project Limited
2.	Date of incorporation of corporate debtor	15/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2010PLC204121
5.	Address of the registered office and principal office (if any) of corporate debtor	1114, Hemkunt Chambers, 11th Floor 89, Nehru Place, New Delhi, Delhi, India, 110019
6.	Insolvency commencement date in respect of corporate debtor	12.07.2024*
7.	Estimated date of closure of insolvency resolution process	08.01.2025 (One Eighty days from the date of commencement of CIRP on 12.07.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umesh Singhal (IBBI/IPA-002/IP-N00124/2017-18/10293)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: singhaluk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: supertechcirp@gmail.com
11.	Last date for submission of claims	26 th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors-in-Class



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Vaneet Bhatia (IBBI/IPA-002/IP-N00908/2019-2020/12942) 2. Mr. Rajiv Malik (IBBI/IPA-002/IP-N00391/2018-2019/12115) 3. Mr. Mohit Kumar Gupta (IBBI/IPA-001/IP-P00782/2017-18/11355)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in

*The order pronounced by the Hon'ble NCLT on 12.07.2024 was sent to the undersigned Interim Resolution Professional vide NCLT Email on 15.07.2024.

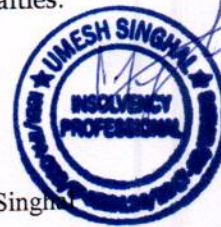
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Supertech Township Project Limited** on 12/07/2024.

The creditors of **Supertech Township Project Limited**, are hereby called upon to submit their claims with proof on or before 26th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Financial creditors] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Umesh Singhal

Date and Place : 16th July, 2024 at Delhi